

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
**

New Delhi, the 17th March, 1987.

NOTIFICATION
INCOME TAX

No. 7177 (F.No. 350/26/86-IT(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income Tax Act, 1961 (43 of 1961), the Central Government authorises ex-post-facto Shri Sishir Sinha being a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act, with effect from 2.9.85 to 22.8.86.



(S.E. Alexander)

Under Secretary to the Govt. of India.

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(S.E. Alexander)

Under Secretary to the Govt. of India.